

LOK SABHA  
UNSTARRED QUESTION NO. 2313  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2015

**ALLOTMENT OF PETROL PUMP**

**2313.** SHRI C.N. JAYADEVAN :

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that a petrol pump was allotted by IOCL, UP and installed at village Bailoni Lodh, District Lalitpur, Uttar Pradesh on a disputed land ignoring stay order of court and without any legal verification of documents;
- (b) if so, the details thereof and reasons therefor; and
- (c) the action taken by the Government in this regard including cancellation of allotment?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री – स्वतंत्र प्रभार (श्री धर्मन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) - Indian Oil Corporation Limited (IOCL) has informed that Letter of Intent (LOI) has been issued to Smt. Smita Panth for Kisan Seva Kendra (KSK) Retail Outlet dealership for location 'Bailoni Lodh', District Lalitpur, Uttar Pradesh, after following due procedures. All complaints/ objections which were received against the dealer selection were duly examined and Letter of Intent/Letter of Appointment was issued as no complaint was substantiated. As per the legal opinion, there was no stay order for the land conversion of the plot No. 217/2 at Village Bailoni Lodh, District Lalitpur, UP on which KSK, Bailoni Lodh was commissioned. The KSK was commissioned after resolving all complaints, carrying out due legal verification of documents and obtaining requisite statutory approvals like land conversion and No Objection Certificate from the District Collector.

(c) Does not arise in view of above.

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